

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE V.G.ARUN

THURSDAY, THE 30TH DAY OF APRIL 2020 / 10TH VAISAKHA,
1942

CRL.M.C.TMP NO.12 OF 2020

CRIME NO.81/2020 OF PUDUNAGARAM POLICE STATION, PALAKKAD.

PETITIONER/ACCUSED NO.2:

SNEHALADASAN, AGED 41 YEARS,
S/O.GANASAN, KAVU ROAD, ETHANOR,
PUDUNAGARAM, KODUVAYUR, PALAKKAD.

RESPONDENTS/DEFACTO COMPLAINANT & STATE:

1. RAJAN, AGED 61 YEARS,
S/O.CHELLAN, NADAKKAVU,
ETHANOR, PUDUNAGARAM,
KODUVAYUR, PALAKKAD-678502.
2. STATE OF KERALA, REPRESENTED BY
PUBLIC PROSECUTOR, HIGH COURT
OF KERALA, ERNAKULAM-682031.
3. THE SUB INSPECTOR OF POLICE
PUDUNAGARAM POLICE STATION,
PALAKKAD-678503.

BY PUBLIC PROSECUTOR SRI.E.C.BINEESH

THIS CRIMINAL MISCELLANEOUS APPLICATION HAVING COME
UP FOR ADMISSION ON 30.04.2020, THE COURT ON THE SAME DAY
PASSED THE FOLLOWING:

V.G.ARUN, J.

CRL.M.C. TMP No. 12 of 2020
&
CrI.M.A. No. (Unnumbered) of 2020

Dated this the 30th day of April, 2020.

ORDER

Admit.

Learned Public Prosecutor takes notice for the 2nd respondent. Issue notice by speed post to the 1st respondent.

CrI.M.A. No. (Unnumbered) of 2020

There shall be an interim stay of further proceedings in Crime No.81/2020 of Pudunagaram Police Station, Palakkad, as against the petitioner, for a period of 2 months.

V.G.ARUN
JUDGE